

In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.497/90

Date of decision:18.12.1992.

Prithi Paul Singh ~~Saini~~ ...Petitioner

Versus

Union of India through

the Secretary, Ministry

of Defence, New Delhi

& Others

...Respondents

Coram: -

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner Shri U.C. Bisht, Counsel.

For the respondents Mrs.Raj Kumari Chopra,
Counsel.

Judgement(Oral)

After the case was heard for some time, the learned counsel for the petitioner submitted that he would like to withdraw the petition, with liberty to agitate the matter at the appropriate time, if so required under the law. Accordingly, the O.A. is dismissed, as withdrawn with liberty as aforesaid. No costs.


(I.K. Rasgotra)

Member (A)